GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 780
TO BE ANSWERED ON 23RD JULY, 2021

INDEMNITY FOR INTERNATIONAL VACCINES

780. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the present status of the discussion with pharma companies like Pfizer, Moderna over giving them indemnity against the costs of compensation for adverse effects due to vaccination;

(b) the demands put-forward by above companies and other global vaccine manufacturers before the Government and objections raised by the latter in this regard;

(c) whether the domestic vaccine manufacturers are also demanding for indemnity against adverse effects of vaccination;

(d) if so, the details thereof; and

(e) whether the Government proposes to extend the same facility/protection to our domestic vaccine manufactures also, if so, the details thereof and steps taken in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE
(DR. BHARATI PRAVIN PAWAR)

(a) & (b): Government of India has constituted a team of officials on 11th June 2021 to deal with various issues related to procurement of COVID-19 vaccine from foreign manufacturers.

This team is in continuous dialogue with Pfizer, Moderna and Johnson & Johnson to discuss and address various issues including the issue of indemnity.

(c) & (d): No domestic manufacturer of Covid vaccine has demanded indemnity against adverse effects of vaccination.

(e): In view of reply at (c) and (d) above, question does not arise.